## **Execution of Thein Dam Project**

- 1672. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of ENERGY be pleased to state:
- (a) whether the Central Government have urged the Punjab Government to involve the National Hydro-electric Power Corporation in the execution of the Thein Dam Project;
- (b) if so, whether it is a fact that the State Government is reluctant to agree to it; and
- (c) if so, what is the final decision taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No, Sir.

(b) and (c). Do not arise.

## **Sachar Committee Report**

1673. SHRIMATI MARGARET ALVA: SHRI SYED SHAHABU DDIN:

Will the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be pleased to state:

- (a) the present position regarding the implementation of the recommendations of the Sachar Committee;
- (b) whether it is Government's view that the growth of monopolies should not be prevented but should be regulated;
- (c) whether Government propose to amend the M.R.T.P. Act in the light of the Sachar Committee's recommendations; and
- (d) if so, when Government propose to bring necessary legislation on the subject?

THE -MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

- (SHRI A. A. RAHIM): (a) The Sachar Committee's recommendations in respect of various amendments to Companies Act & MRTP Act are under consideration of the Government.
- (b) The MRTP Act has its genesis in the Directive Principles of State Policy embodied in the Constitution of India. Article 39(b) and (c) thereof lays down that the State shall direct its policy towards ensuring (i) that the ownership and control of the material resources of the community are so distributed as best to subserve the common good and (ii) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment. These criteria are invariably kept in view while administering the M.R.T.P. Act and scrutinising statutory applications thereunder.
- (c) and (d) The Sachar Committee's recommendations in respect of amendments to M.R.T.P. Act are being considered by Government alongwith other suggestions received from various chambers etc. in this regard. Necessary legislative action will be initiated as soon as Government has taken a final view on these recommendations.

## Repair of Janpat Mosque

1674. SHRIMATI MARGARET ALVA: SHRI SYED SHAHABUD-DIN:

Will the Minister of LAW. JUS-TICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that Delhi Wakf Board has not yet repaired the Janpath Mosque;
- (b) whether it is a fact that Delhi Wakf Board was asked by New Delhi Municipal Corporation